

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.14 of 2021**

**IN THE MATTER OF:**

**Manpower Group Services India Pvt. Ltd.**

**...Appellant**

**Versus**

**Euphoria Technologies Pvt. Ltd.**

**...Respondent**

**For Appellant:                   Shri Krishnendu Datta, Sr. Advocate with Shri  
Akshita Katoch, Advocates**

**For Respondent:               CS Kunjal Dalal and Shri Pulkit Tare, Advocate**

**O R D E R**  
**(Virtual Mode)**

**15.04.2021**           Counsel for Respondent wants time to file Reply. Reply may be filed within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief written submissions not more than three pages and copies of Judgements they want to refer and rely on, within three weeks.

List the Appeal 'for admission (after Notice) hearing' on 31<sup>st</sup> May, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*